

thorough study should be made. About their policies and programmes. I understand that in the absence of a my policy, such sorry State of affairs is going on. So I would like to request the Government that a uniform policy should be formed for setting up Agro Science Centres in all the States of the country. At all the places where these centers are needed, they should be set there without any discrimination and if there is any defect in their functioning at any place they should be rectified.

Mr. Speaker, Sir, I would like to point out that the Jawahar Lal Nehru Agriculture University of Madhya Pradesh has recommended to set up Agriculture Research Centre in some of the regions of M.P. and I wish that these centres should also be set up in Javra, Ratlam and Mandsaur districts of M.P. and their functioning should be carefully observed under a district policy.

[English]

SHRI UDDHAB BARMAN (Barpeta):
Sir, associating with what the hon. Member, Shri Mohan Singh and Shri Tej Narayan Singh have said regarding the epidemic and starvation deaths in the tribal areas of Tripura, I want to draw the attention of the Central Government to the drought through out the country and flood situation in Assam. In Tinsukhia district in Assam, thousands of people are affected due to this recent flood. In the face of the impending flood in coming days, the people of my Constituency are concerned regarding the erosion of rivers Beki, Manas and Aai in addition to the river Brahmaputra. Every year, there is lot of erosion by these rivers in addition on to river Brahmaputra. thousands of acres of land are eaten up by this erosion. There is no adequate measur. to prevent the erosion and save the cultivable land of the peasantry in my Constituency. Therefore, there is resentment and a sense of deprivation among the people of my Constituency for

non implementation off the anti-erosion, anti-flood measures. While requesting the Central Government to come to the aid of the epidemic and starvation affected tribal people of Tripura and relief to the drought affected people through out the country. I request the Government to come to help the victims of the flood in my State. I also request to take prompt an adequate measures to prevent the erosion of land by the rivers Beki, Manas and Aai.

MR. SPEAKER: I have allowed these submissions for two-and-a-half hours. Now, Papers to be Laid.

13.36 hrs.

PAPERS LAID ON THE TABLE

Notifications Under Indira Gandhi National Open University Act, 1985 etc.

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRIRANGARAJAN KUMARAMANGALAM):

Sir, on behalf of Shri Arjun Singh: I beg to lay on the Table:-

(1) A copy each of the following Notification (Hindi and English Versions) under sub-section (2) of section 40 of the Indira Gandhi National Open University Act, 1985:-

- (i) Regulations for the meetings of the Board of Management of the Indira Gandhi National Open University published in Notification No. G.S.R. 42 in Gezette of India dated the 19th January 1991 together with a

corrigendum to English version theretopublished in Notification No. G.S.R. 550 dated the 28th September 1991.

- (ii) G.S.R. 146 published in Gazette of India dated the 9th March 1991 making certain amendments to Statute 23 of the Indira Gandhi National Open University Act, 1985 together with a corrigendum to Hindi version thereto published in Notification No. G.S.R. 551 dated the 28th September 1991.
- (iii) G.S.R. 147 published in Gazette of India dated the 9th March 1991 making certain amendments to clause (2) of Statute 13 of the Indira Gandhi National Open University Act, 1985 together with a corrigendum to English version thereto published in Notification No. G.S.R. 552 dated the 28th September 1991.
- (iv) G.S.R. 148 published in Gazette of India dated the 9th March 1991 making certain amendments to sub-clause (ii) of clause (3) of the Ordinance of the Indira Gandhi National Open University Act 1985.
- (v) G.S.R. 692 published in Gazette of India dated the 14th December 1991 making Statute 28 of the Indira Gandhi National Open University Act, 1985.
- (vi) G.S.R. 476 published in Gazette of India dated the 24th August 1991 making certain amendments to clause (1) of Statute 10A of the Indira Gandhi National Open University Act, 1985.
- (vii) G.S.R. 528 published in Gazette of India dated the 14th September

1991 making Ordinance under Statute 13 (2) of the Indira Gandhi National Open University Act, 1985.

(viii) G.S.R. 608 published in Gazette of India dated the 19th October, 1991 making Ordinance on Career Advancement of Teachers of the Indira Gandhi National Open University Act, 1985.

(ix) G.S.R. 609 published in Gazette of India dated the 19th October 1991 making certain amendments to sub-clause (iv) of Clause (5) of Statute 1 of the Indira Gandhi National Open University Act, 1985.
[Placed in Library see No. LT-2010/92]

(2) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report of the University of Delhi for the year 1990-91 within stipulated period of nine months after the close of the Accounting year. [Placed Library See No. LT2011/92]

(3) A statement (Hindi and English versions) explaining reasons for not laying the Annual Accounts and Audit Report of the University of Delhi for the year 1990-91 within the stipulated period of nine months after the close of the Accounting year. [Placed in Library See No. LT2012/92]

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Sanskrit Sansthan, New Delhi, for the year 1989-90 together with Audit Report thereon.

(5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above. [Placed in Library See No. LT2013/92]

(6) (i) A copy of the Annual Report (Hindi

and English versions) of the Regional Engineering College, Calicut, for the year 1989-90.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College Calicut, for the year 1989-90 together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Calicut, for the year 1989-90.

(7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above. [Placed in Library See No. LT2014/92]

(8) (i) A copy of the Annual Report (Hindi and English versions) of the Motilal Nehru Regional Engineering College, Allahabad, for the year 1989-90.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Motilal Nehru Regional Engineering College, Allahabad, for the year 1989-90 together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Motilal Nehru Regional Engineering College, Allahabad, for the year 1989-90.

(9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above. [Placed in Library See No. 2015/92]

(10) (i) A copy of the Annual Report (Hindi and English versions) of the Board

of Apprenticeship Training (Western Region) Bombay, for the year 1990-91 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Board of Apprenticeship Training (Western Region) Bombay, for the year 1990-91.

(11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above. [Placed in Library See No. LT2016/92]

(12) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Foundry and Forge Technology Ranchi, for the year 1989-90.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Foundry and Forge Technology, Ranchi for the year 1989-90 together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Foundry and Forge Technology, Ranchi for the year 1989-90.

(13) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above. [Placed in Library See No. LT 2017/92]

(14) A copy of the Annual Accounts (Hindi and English versions) of the maintained Institutions of University of Delhi for the year 1988-89 together with Audit Report thereon.

(15) A statement (Hindi and

English versions) showing reasons for delay in laying the papers mentioned at (14) above. [Placed in Library See No. LT2018/92]

(16) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Science Museums, Calcutta, for the year 1989-90.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council of Science Museums, Calcutta, for the year 1989-90 together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Council of Science Museums, Calcutta, for the year 1989-90.

(17) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above. [Placed in Library See No. LT2019/92]

(18) A statement (Hindi and English versions) (i) correcting the reply given on the 9th September 1991 to Unstarred Question No. 6237 by Shri P.P. Kaliaperumal regarding amount spent. [Placed in Library See No. LT2020/92] for subsidised publication of books and (ii) giving reasons for delay in correcting the reply.

(19) A copy of the Pondicherry University General Provident Fund-cum Pension-cum-Gratuity Scheme (Hindi and English versions) published in Gazette of India the 20th July, 1991 under sub-section (2) of section 44 of the Pondicherry University Act, 1985 [Placed in Library See No. LT2021/92]

(20) A copy of the University

Grants Commission (Recruitment) amendment Rules, 1990 (Hindi and English versions) published in Notification No. G.S.R. 617 in Gazette of India dated the 29th September, 1990 under section 28 of the University Grants Commission M.P. Act, 1956.

[Placed in Library See No. LT-2022/92]

(21) (i) A copy of the Annual Report (Hindi and English versions) of the University of Hyderabad for the year 1990-91.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the University of Hyderabad for the year 1990-91.

(22) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above. [Placed in Library See No. LT-2023/92]

(23) (i) A copy of the Annual report (Hindi and English versions) of the Indian Institute of Technology, Delhi, New Delhi, for the year 1989-90.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Delhi, New Delhi, for the 1989-90 together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Technology, Delhi, New Delhi, for the year 1989-90.

(24) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above. [Placed in Library See No. LT.2024/92]

Air Service (Amendment) Rules, 1990 and statement for delay in laying these papers, Memorandum of understanding between Bharat Electronics Ltd, and Department of Defence Production and supplies.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRIRANGARAJAN KUMARAMANGALAM): Order on behalf of SHRI SHARAD PAWAR I beg to lay on the Table-

- (1) A copy of the Air Force (Amendment) Rules, 1990 (Hindi and English versions) published in Notification No. S.R.O.5(E) in Gazette of India dated the 6th August, 1991 under section 191A of the Air Force Act, 1950.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned (1) above.
[Placed in Library, See No. LT.2025/92]
- (3) A copy of the Memorandum of Understanding for the year 1991-92 between the Bharat Electronics Limited and the Department of Defence Production and supplies, Ministry of Defence (Hindi and English versions)
[Placed in Library, See No. LT.2026/92]
- (4) A statement (Hindi and English versions) (i) correcting the reply given on the 24th April, 1992 to Unstarred Question No. 7949 by Shri Sanat Kumar Mandal Regarding crash of IAF planes in Punjab; and (ii) giving reasons for

delay in correcting the reply.
[Placed in Library, See No. LT.2027/92]

Review on the Working of and Annual Report of National Building Construction Corporation Limited for 1990-91

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRIRANGARAJAN KUMARAMANGALAM): Order On behalf of SHARIMATI SHEILA KAUL I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (1) Review by the Government on the working of the National Building Construction Corporation Limited for the year 1990-91.
- (2) Annual Report of the National Building Construction Corporation Limited for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
[Placed Library, See No. LT2028/92]

Memorandum of understanding between maganese ore (India) Limited and Ministry of Steel, between Fero Scrap Nigam Limited and Ministry of Steel etc.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRIRANGARAJAN KUMARAMANGALAM): On behalf of Shri Santosh Mohan Dev I beg to lay on the Table a copy each of the following papers (Hindi

and English versions):-

- (1) Memorandum of Understanding for the year 1992-93 between the Manganese Ore (India) Limited and the Ministry of Steel.
[Placed in Library See No. LT2029/92]
- (2) Memorandum of Understanding for the year 1992-93 between the Ferro Scrap Nigam Limited and the Ministry of Steel.
[Placed in Library, See No. LT2030/92]
- (3) Memorandum of Undertaking for the year 1992-93 between the Metal Scrap Trade Corporation Limited and the Ministry of Steel.
[Placed in Library See No. LT2031/92]
- (4) Memorandum of Undertaking for the year 1992-93 between the Sponge Iron India Limited and the Ministry of Steel.
[Placed in Library. See No. LT2032/92]
- (5) Memorandum of Understanding for the year 1992-93 between the national Mineral Development Corporation Limited and the Ministry of Steel.
[Placed in Library. See No. LT2033/92]
- (6) Memorandum of Understanding for the year 1992-93 between the Kudremukh Iron Ore Company Limited and the Ministry of Steel.
[Placed in Library. See No. LT2034/92]
- (7) Memorandum of Understanding for the year 1992-93 between the metallurgical and Engineering Consultants (India) Limited and the Ministry of Steel.
[Placed in Library. See No. LT2035/92]

- (8) Memorandum of Understanding for the year 1992-93 between the Steel Authority Limited and the Ministry of Steel.
[Placed in Library. See No. LT2036/92]

Notification under water (Prevention and Control of Pollution) Act.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): On behalf of Shri Kamal Nath, I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) issued under section 61 of the Water (Prevention and Control of Pollution) Act, 1974:-

- (1) S.O. 813 (E) published in Gazette of India dated the 2nd December, 1991 regarding supersession of the Central Pollution Control Board WHETHER THE UYJHNB7 for a period of one month and directing that Shri A.K. Bhattacharya, Project Director, Ganga Project Directorate shall exercise all the powers, performed and discharged by the Central Pollution Control Board.
- (2) S.O. 814 (E) published in Gazette of India dated the 2nd December, 1991 regarding constitution of the Central Pollution Control Board.
[Placed in Library. See No. LT2037/92]

Memorandum of Understanding for 1992-93 between Bharat Aluminium Company Limited and Ministry of Mines etc.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE

MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRIRANGARAJAN KUMARAMANGALAM): On behalf of Shri Balram Singh Yadav, I beg to lay on the Table a copy each of the following papers (Hindi and English versions)-

- (1) Memorandum of Understanding for the year 1992-93 between the Bharat Aluminium Company Limited and the Ministry of Mines. [Placed in Library. See No. LT2038/92]
- (2) Memorandum of Understanding for the year 1992-93 between the Hindustan Copper Limited and the Ministry of Mines. [Placed in Library See No. LT2039/92]
- (3) Memorandum of Understanding for the year 1992-93 between the Hindustan Zinc Limited and the Ministry of Mines, Government of India. [Placed in Library See LT No2040/92]

Notification under Finance Act, 1979

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRIRANGARAJAN

KUMARAMANGALAM): On behalf of Shri Rameshwar Thakur, I beg to lay on the Table a copy of the Notification No. G.S.R. 396(E) (Hindi and English versions) published in Gazette of India dated the 2nd April, 1992 together with an explanatory memorandum regarding exemption to Sir John Bourn, Comptroller and Auditor General of the United Kingdom and three members of the party who visited India from the 12th April, 1992 to the 21st April, 1992, from the payment of foreign travel tax under section 41 of the Finance Act, 1979. [Placed in Library. See No. LT2041/92]

Statement Showing Action taken by Government in Various Assurances, Promises and Undertakings by the Minister during Various Sessions of Lok Sabha.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRIRANGARAJAN KUMARAMANGALAM): I beg to lay on the Table a copy each of the following statements (Hindi and English versions) showing action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Eighth, Ninth and Tenth Lok Sabha:-

- (1) Statement No. XXIX - II Part of Eighth Session, 1987. [Placed in Library. See No. LT2041A/92]
- (2) Statement No. XXVIII - Tenth Session, 1988 [Placed in Library. See No. LT2042A/92]
- (3) Statement No. XXIII - Eleventh Session, 1988. [Placed in Library. See No. LT2043/92]
- (4) Statement No. XX - Thirteenth Session, 1989 [Placed in Library. See No. LT2044/92]
- (5) Statement No. XVII - Fourteenth Session, 1989. [Placed in Library. See No. LT2045/92]

Eighth
Lok
Sabha

- (6) Statement No. XIII - First Session, 1989
[Placed in Library. See No. LT2046/92]
- (7) Statement No. XIV - Second Session 1990
[Placed in Library. See No. LT2047/92]
- (8) Statement No. X - Third Session, 1990
[Placed in Library. See No. LT2048/92]
- (9) Statement No. VIII - Sixth Session, 1990
[Placed in Library. See No. LT 2049/92]
- (10) Statement No. VII - Seventh Session, 1991
[Placed in Library. See No. LT2050/92]

Ninth
Lok
Sabha

- (11) Statement No. VI - First Sessions, 1991 (Vol. I
and Vol. II) [Placed in Library. See No. LT 2051/92]
- (12) Statement No. III - Second Session, 1991
[Placed in Library. See No. LT2052/92]
- (13) Statement No. I - Third Session, 1992.
[Placed in Library. See No. LT2053/92]

Tenth
Lok
Sabha

**Memorandum of Understanding for
1991-92 between Pyrites, Phosphates
and Chemicals Limited and Ministry of
Chemicals and Fertilisers etc.**

THE MINISTER OF STATE IN THE
MINISTRY OF PARLIAMENTARY AFFAIRS
AND MINISTER OF STATE IN THE
MINISTRY OF LAW, JUSTICE AND
COMPANY AFFAIRS (SHRIRANGARAJAN
KUMARAMANGALAM): On behalf Dr.
Chinta Mohan, I beg to lay the Table a copy
each of the following papers (Hindi and
English versions)-

- (i) Memorandum of Understanding for
the year 1991-92 between the
Pyrites, phosphates and Chemicals
Limited and the Ministry of
Chemicals and Fertilizers,
Department of Fertilizers,
Government of India [Placed
Library See No. LT 2054/92]

- (ii) Memorandum of Understanding for
the 1992-93 between the Hindustan
Insecticides Limited and the
Ministry of Chemicals and
Fertilizers. [Placed in Library. See
No LT 2055/92]

- (iii) Memorandum of Understanding for
the year 1992-93 between the
Hindustan Antibiotics Limited and
the Department of Chemicals and
Petrochemicals. [Placed on Library.
See No. LT2056/92]

- (2) (i) A copy of the Annual Report (Hindi
and English versions) of the Central
Institute of Plastics Engineering and
Technology, Madras, for the year
1990-91 along with Audited
Accounts. [Placed in Library See
No. LT 2057/92]
- (ii) A copy of the Review (Hindi and

English versions) by the Government on the working of the Central Institute of Plastic Engineering and Technology, Madras, for the year 1990-91 [Placed in Library See No. 2058/92]

Reports of Comptroller and Auditor General of India for the year ending 31.3.91 (No. 6 of 1992), (No. 7 of 1992), (No. 8 of 1992) etc.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS
THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRIRANGARAJAN KUMARAMANGALAM): On behalf of Shri Dalbir Singh:- I beg to lay on the Table:-

(1) A copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution:-

- (i) Report of the Comptroller and Auditor General of India for the year ended the 31st March, 1991 (No. 6 of 1992)— Union Government (Civil). [Placed in library. See No LT 2059/92]
- (ii) Report of the Comptroller and Auditor General of India for the year ended the 31st March, 1991 (No. 7 of 1992)— Union Government (Post and Telecommunications). [Placed in Library. See No. LT2060/92]
- (iii) Report of the Comptroller and Auditor General of India for the year ended the 31st March, 1991 (No. 9 of 1992)— Union Government (Defence Services - Air Force and Navy). [Placed in Library. See No. LT 2061/92]

(iv) Report of the Comptroller and Auditor General of India for the year ended the 31st March, 1991 (No. 10 of 1992)— Union Government (Railways) [Placed in Library See No. LT2062/92]

(v) Report of the Comptroller and Auditor General of India for the year ended the 31st March, 1991 (No. 11 of 1992) Union Government (Other autonomous Bodies). [Placed in Library See No. LT.2063/92]

(vi) Report of the Comptroller and Auditor General of India for the year ended the 31st March, 1991 (No. 8 of 1992) Union Government Defence Services (Army and Ordnance Factories). [Placed in Library See No. LT 2064/92]

(vii) Report of the Comptroller and Auditor General of India for the year ended the 31st March, 1991 (No. 13 of 1992) Union Government - Defence Services - Recruitment and Training of other Ranks. [Placed in Library See No. LT. 2065/92]

(viii) Report of the Comptroller and Auditor General of India for the year ended the 31st March, 1991 (No. 14 of 1992) Union Government - Defence Services - Army Base Workshops. [Placed in Library See No LT 20 66/92]

(2) A copy of the Appropriation Accounts, Railways for the year 1990-91, Part-1 Review (Hindi and English versions). [Placed in Library. See No. LT206792]

(3) A copy of the Appropriation Accounts, Railways for the year 1990-91 Part-II Detailed appropriation Accounts (Hindi

and English versions.) [Placed in Library See No. LT 2068/92]

13.39 hrs

PETITIONS

(4) A copy of the Block Accounts (including Capital Statements comprising the Loan Accounts), Balance Sheet and Profit and Loss Accounts, Railways for the year 1990-91 (Hindi and English versions). [Placed in Library See No LT2069/92]

(I) Inclusion of Khatve Community of Bihar in the Schedule to the Constitution (Scheduled Castes) Order, 1950 Pertaining to the State of Bihar

[Translation]

13.38 hrs.

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY GENERAL: Sir, I have to report the following message received from the Secretary General of Rajya Sabha:—

"In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return here with the Finance Bill, 1992, which was passed by the Lok Sabha at its sitting held on the 6th May, 1992 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

13.38 1/2 hrs

COMMITTEE ON ABSENCE OF
MEMBERS FROM THE SITTING OF
THE HOUSE

Minutes

[English]

SHRI PROBEN DEKA (Mangaldoi): Sir, I beg to lay on the Table Minutes (Hindi and English versions) of the sitting of the Committee on absence of Members from the Sittings of the House held on the 5th May, 1992.

SHRI LALIT ORAON (Lohardage): Mr. Speaker, Sir, I beg to present a petition signed by Shri Kameshwar Chaupal, 8, Virchand Patel Marg, Patna (Bihar) regarding the inclusion of the Khatve Community of Bihar in the Schedule of Constitutional (Scheduled Castes) order 1950 pertaining to Bihar State.

(II) Rehabilitation of Migrants from Bangladesh now residing in Begali Colony, Hastinapur, Merrut, Uttar Pradesh.

[English]

SHRI MANORANJAN BHAKTA (Andaman & Nicobar Islands): Sir, I beg to present a petition signed by Shri Maralendu Malik and other migrants from Bangladesh, now residents of Begali Colony, Hastinapur, District, Merrut, Uttar Pradesh, regarding their rehabilitation.

13.40 hrs.

STATEMENT BY MINISTER

Group Dialling facility in Rural Areas

[English]

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAJESH PILLAI): Sir, I wish to keep the House informed of two important measures that the Government is taking relating to